

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

IA(I.B.C)/1224 (CH)2024

In

CP (IB) No. 270/Chd/HP/2020

(Admitted on 01.03.2024)

IN THE MATTER OF:

Central Bank of India Through Jalesh Grover

... Petitioner

Vs.

Shri Amit Kumar Modi

...Respondent

Under Section: 95(1), U/s 106

Order delivered on 09.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 23.08.2024.

Sd/-

Court Officer